

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Ashok Basu, Chairman**
- 2. Shri K.N. Sinha, Member**
- 3. Shri Bhanu Bhushan, Member**

Petition No.38/2004

In the matter of

Maintaining the regional grid frequency above 49.0 Hz by curbing overdrawals in line with section 6.2(1) and 7.4.4 respectively of the Indian Electricity Grid Code (IEGC)

And in the matter of

Northern Regional Load Despatch Centre

.....**Petitioner**

Vs

Uttar Pradesh Power Corporation Ltd., Lucknow

..... **Respondent**

The following were present.

1. Shri V.K. Agrawal, AGM, NRLDC
2. Shri S.R. Narasimhan, Chief Manager, NRLDC

**ORDER
(DATE OF HEARING. 15.7.2004)**

The petition was last heard on 8.7.2004. Shri D.D.Chopra, Advocate, appearing for the respondent had given an assurance that the respondent would take all necessary steps to liquidate arrears on account of UI charges and also to reduce overdrawals from the grid, for which he prayed for a week's time. This was allowed and the petition was accordingly listed for hearing today, ie 15.7.2004.

2. A letter dated 12.7.2004 has since been received from the respondent requesting for adjournment to some other date after 15 days, on the ground that the Central Finance Commission was visiting the State with effect from 14.7.2004 and the respondent's Finance Department was involved in making necessary preparations. It is stated that because of this it was not possible to comply with the Commission's directions at a short notice.

3. The adjournment was allowed on 8.7.2004 on specific request of the learned counsel for the respondent, who as noted above, also assured us in regard to liquidation of UI charges and also limiting the overdrawals from the grid. Therefore, the request now made by the respondent appears to be uncalled for and frivolous, particularly when any responsible person from the respondent's organisation not associated with the preparation for Central Finance Commission could be detailed for the hearing at the Commission today.

4. Shri V.K. Aggrawal who represented the petitioner at today's hearing, informed the Commission that no further payment was made after the hearing held on 8.7.2004. Overdrawals from the regional grid, by UPPCL, also continue. Thus, nothing seems to have been done by the respondent towards accomplishing the assurance given on its behalf.

5. As a special case, we give another opportunity to the respondent to fulfil the assurances given on its behalf at the hearing on 8.7.2004. Accordingly, hearing of the petition is adjourned to 27.7.2004. In the past also on some of the occasions the matter was adjourned at the request of the respondent. Therefore, we make it clear that no further adjournment will be allowed, and the Commission would be constrained to invoke its powers under the Act to ensure grid discipline, in case the assurance given by the respondent was not fulfilled by that date.

6. An affidavit as already directed in our order dated 8.7.2004 shall be filed by the respondent.

Sd/-
(BHANU BHUSHAN)
MEMBER

Sd/-
(K. N. SINHA)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRMAN

New Delhi, dated the 15th July, 2004